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SLP(C)No. 5552-5559 OF 2003
ITEM No.1

Court No. 3

SECTION XIIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.5552-5559/2003

(From the judgement and order dated 04/02/2003 in WP 4022, 3664, 3946, 4005, 4008, 4015, 3021 and 4094/02 of The HIGH COURT OF A.P AT HYDERABAD)

N.V.S. RAMANUJAM & ORS. ETC.

Petitioner (s)

VERSUS

STATE OF A.P. ETC.

Respondent (s)

(With prayer for interim relief and office report)

With

SLP(C)No.5665/2003

[LUKKA RAGHUNATH & ORS. VS. GOVT. OF A.P. & ORS.]

(With appln. for deletion of name of respondent and with prayer for interim relief)

SLP(C)No.6444-6447/2003

[D. PADMAVATHI & ORS. VS. STATE OF A.P. & ORS.]

(With prayer for interim relief)

SLP(C)No.6499-6501/2003

[U. SREEDHAR & ORS. VS. STATE OF A.P. & ORS.]

(With prayer for interim relief)

Date : 30/04/2003 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner (s)

in SLP 5552-5559/03 Mr. L. Nageswara Rao, Sr. Adv.

Mr. R. Santhanakrishnan, Adv.

Mr. C.S.N. Mohan Rao, Adv.

Mr. D. Mahesh Babu, Adv.

in SLP 5665/03 Mr. A. Subba Rao, Adv.

in SLP 6444-6447/03 Mr. G. Ramakrishna Prasad, Adv.

Mr. Mohd. Wasay Khan, Adv.

Mr. K.C. Sudershan, Adv.

Mr. C. Jayanth Muthuraj, Adv.

in SLP 6499-6501/03 Mr. V. Sridhar Reddy, Adv.

Mr. Aseem H. Laskar, Adv.

Mr. Ramesh, Adv.

Mr. Abhijit Sengupta, Adv.

For Respondent (s)

in all matters Mr. K. Ram Kumar, Adv.

Mr. B. Sridhar, Adv.

Mr. T.V. Ratnam, Adv.

Mr. K. Subba Rao, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel for the parties.

In our view, the impugned orders passed by the High Court do not call for interference. Hence the petitions are dismissed.

KALYANI (JANKI BHATIA)
COURT MASTER